



2025:DHC:6390-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8039/2024

VEG RAJPetitioner

Through: Mr. Suryodaya Prakash Tiwari,
Advocate

versus

UOI &ORSRespondents

Through: Mr. Neeraj, SPC with Mr.
Vedansh Anand, GP and Mr. Soumyadip
Chakraborty, Advocate

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **01.08.2025**

1. The only prayer in this writ petition was for a direction to Respondent 3 to decide the statutory Revision Petition of the petitioner dated 22 May 2023. The said Revision Petition stands decided by order dated 5 March 2025.

2. In these circumstances, the petitioner seeks leave to withdraw the writ petition with liberty to assail the decision of the Revision Petition in accordance with law.

3. Leave and liberty is granted as aforesaid. The petition is disposed of, as withdrawn.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 1, 2025/yg